

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 115 of 2013 &  
IA No. 378 of 2013**

**Dated : 31<sup>st</sup> October, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Western Electricity Supply Co. of Orissa Ltd. ....Appellant(s)**

**Versus**

**Orissa Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant (s): Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtuza

Counsel for the Respondent(s): Mr. Prashanto Chandra Sen with  
Mr. Rutwik Panda  
Ms. Anushruti for OERC  
Mr. Raj Kumar Mehta  
Mr. Abhishek Upadhyay for GRIDCO

**ORDER**

We have heard the learned counsel for the parties. Mr. R.K. Mehta, the learned counsel has filed his reply Written Submissions.

***Judgment is Reserved.*** The learned counsel for the parties are at liberty to file the additional Written Submissions, if any, on or before 07.11.2014 after serving copy on the other side.

**( Rakesh Nath)  
Technical Member  
ts/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**